

(12)

17.12.2004.

App: Shri Praveen Kumar for Shri A. Moin.  
Resp: Shri S.K. Pandey.

On the request made on behalf of counsel for applicant, the case is adjourned for 24.12.2004.

*2004*  
(S.P. ARYA)  
MEMBER (A)

ak/.

24/12/04.  
S/s Amit Verma for S/o A.Moin for the  
applicant. S/s/s Yogesh kesharwani & S.K. Pandey  
for respondents.

The learned Counsel for the respondents has  
filed M.P. No. 2278/04 enclosing therewith a copy  
of the letter dated 6/10/04 of the Principal Registrar,  
C.A.T. New Delhi. It has been intimated by the  
Principal Registrar that the Hon'ble Chairman  
has been pleased to allow the release of due  
increments in respect of the applicants was  
done in the cases of S/sri vivek Mukherjee,  
Manish Melhotra & Smt Anita Srivastava (Des.

In view of this development, the learned  
Counsel for the applicant seeks to withdraw  
the OA as infractions:  
Accordingly OA is dismissed having become  
infractions.

*Shank*  
(S.C. Chauhan)  
MC(A)

OR.  
Copy of order  
dated 24/12/04  
04/11/05